IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

(CAA)-255(PB)/2017

IN THE MATTER OF:

M/s Arrant Apparels Pvt. Ltd.

APPLICANT / PETITIONER

With

M/s Registrar of Companies

RESPONDENT

SECTION:

Under Section 252

Order delivered on 13.09.2017

Coram:

R. VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN HON'BLE MEMBER (TECHNICAL)

For the APPLICANT / PETITIONER

For the RD(ND)

:- Mr. C. Balooni, Company Prosecutor

ORDER

:-

Learned Counsel for the applicant / petitioner is present and seems to withdraw the application with a liberty to file the same by way of an appeal as provided under section 252 of the Companies Act 2013. Taking into consideration the same, The application is dismissed as withdrawn with a liberty to petitioner to file the same by way of an appeal.

(DEEPA KRISHAN) MEMBER (TECHNICAL)

(R. VARADHARAJAN) MEMBER (JUDICIAL)